

ITEM NO.23 Court 6 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 198/2022

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court Of Judicature At Allahabad)

PRADEEP KUMAR & ORS.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No. 15613/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 04-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Pragya Aggarwal, Adv.
Mr. Prabhoda Kumar Agrawal, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Raahul Trivedi, Adv.
Mr. Ashok Trivedi, Adv.
Mr. Prabodh Kumar, AOR
Mr. Riyaan Bholra, Adv.
Mr. Vaibhav Dixit, Adv.
Ms. Palak Gupta, Adv.
Mrs. Priti Jignesh Joshi, Adv.
Mr. Divyam Jignesh Joshi, Adv.

Mr. Sarvesh Singh Baghel, AOR
Ms. Sakshi Kakkar, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**Application seeking permission to file additional documents is
allowed.**

**An adjournment letter has been circulated by the learned
Counsel for the petitioners on account of indisposition.**

Adjourned by one week.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(POONAM VAID)
COURT MASTER (NSH)**